

KALYAN DOMBIVLI MUNICIPAL CORPORATION
PWD DEPT.
TENDER NOTICE NO. 82 (2022-23)

Tenders are invited by the Administrator, Kalyan Dombivli Municipal Corporation in B-1 format through E-tender for 16 works from the Registered Contractors with appropriate class.

The blank tender forms and detailed information will be available on the Maharashtra's website www.mahatenders.gov.in from 06/03/2023 to 13/03/2023 upto 3.00 p.m. The completed tender's are to be uploaded on or before 13/03/2023 upto 3.00 p.m. and the tenders will be opened on 14/03/2023 at 4.00 p.m. if possible.

Right to rejects any or all tenders without assigning any reason there of is reserved by the Administrator, and whose decision will be final and legally binding on all the tenderer.

For more details and information visit Maharashtra's website www.mahatenders.gov.in

Sd/-
City Engineer
Kalyan Dombivli Municipal Corporation
Kalyan

KDMC/PRO/HQ/1127
Dt. 03.03.2023

Thane Municipal Corporation, Thane
Water Supply Department
TENDER NOTICE

Thane Municipal Corporation, Thane, Water Supply Department invites tender in E-tender system from experienced contractors Well Rejuvenation work under Majhi Vasundhara Abhiyan 1.00 in Thane Municipal Corporation area. Blank tender papers can be downloaded from the official e-tendering website of TMC, www.mahatenders.gov.in from 06/03/2023 to 13/03/2023 up to 16.00 hrs. Online tenders shall be received up to 16.00 hrs. on 13/03/2023 and will be opened on 14/03/2023 at 16.00 Hours if possible in the presence of the willing contractors or their representatives.

TMC/PRO/WATER-HQ/1120/2022-23 SD/-
Dt.03.03.2023 Dy.City Engineer,
Thane Municipal Corporation
www.thanecity.gov.in

OSBI State Bank of India
(SAMB) STRESSED ASSETS MANAGEMENT BRANCH - II
Raheja Chambers, Ground Floor, Wing - B, Free Press Journal Marg,
Nariman Point, Mumbai 400 021, Phone: 2281 1584 Fax: 2281 1401,
Email: sbi.15859@sbil.co.in

POSSESSION NOTICE (For immovable/movable property) [Rule 8(1)]

Whereas, The undersigned being the Authorized Officer of State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued under the Mortgage/Borrowers/Guarantors, Mr. Stevan Rajaram Jina Loan a/c no 209003661000006, Mr. Raju R Pikkavanti and Mr. Dhiraj Dilip Deshmukh, to repay the amount mentioned in the Notice being Rs. 24,47,735.68 (Rupees Twenty Four Lakhs Forty Seven Thousand Seven Hundred Thirty Five and Paise Sixty Eight), which represents the principal plus interest due as on 31.05.2021 together with further interest at the contractual rate and all costs, charges and expense incurred and to be incurred till date of payment within 60 days from the date of receipt of the said Notice.

The Mortgages/Borrowers/Guarantors mentioned herein above having failed to repay the amount, Notice is hereby given to the Borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 2nd day of March of the year 2023.

The Mortgages/Borrowers/Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CITIZEN CREDIT CO-OPERATIVE BANK LTD., for an amount of Rs. 24,47,735.68 (Rupees Twenty Four Lakhs Forty Seven Thousand Seven Hundred Thirty Five and Paise Sixty Eight), due as on 31.05.2021, together with further interest at the contractual rate and expenses, costs & charges etc. incurred and to be incurred thereon w.e.f. 01.06.2021 until the date of payment.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY
Flat No. 604, 6th floor, Gurumauli Niwas, Gut No. 216/1/K, House Property No. GHA-GHO-0169-0002, Village Rabale, Gothwadi, Navi Mumbai, Dist Thane - 400 701 admeasuring 58 sq. ft. Built up area (Owned by Mr. Stevan Rajaram Jina)

Sd/-
Authorized Officer
CITIZEN CREDIT CO-OPERATIVE BANK LTD.

Date: 03.02.2023
Place: Taleigao, Ilhas, Goa

NOTICE

Shri Jayant Gopal Vaze a Member of the Om Swami Anand Co-Operative Housing Society Ltd having address at Final Plot No 148, TPS IV Mahim Division, D.L.Vaidya Road Dadar (West) Mumbai 400028 and holding flat/tenement no 401 at 4th floor in the building of the society, died on 13/6/2014 without making any nomination. The Society hereby invites claims or objections from the heir or heirs or other claimants / objector or objectors to transfer of said shares and interest of deceased Member in the capital / property of the Society with in a period of 21 days from the publication of this notice, with copies of such documents and other proofs in support of his / her / their claims /objections for transfer of shares and interest of the deceased Member in the capital / property of the Society. If no claims/ objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased Member in the capital / property of the Society in such manner as is provided under the Bye laws of the Society. The claims / objections if any received by the Society for transfer of the shares and interest of the deceased Member in the capital / property of the Society shall be dealt with in the manner provided under the Bye laws of the Society. A copy of the registered Bye -laws of the Society is available for inspection by the claimants/ objectors, in the office of the Society / with the Secretary of the Society between 10.00 A.M to 5.00 P.M. from the date of publication of the notice till the date of expiry of its period.

Place : Mumbai For and on behalf of
Date : 06/03/2023 The Om Swami Anand Co Op. housing Society Ltd.
Hon Secretary

PUBLIC NOTICE

Notice is hereby given that as per the directives of the Dy. Registrar C.S., K/West Ward, Mumbai dated 15/02/2023 and Order dated 23/02/2023, I am the Authorized Officer appointed u/s 154B-27(2)(1)(2) of M.C.S. Act 1960 to implement the Order of the Jt. Registrar C.S., Mumbai Division passed on 28/03/2016 and have thereby admitted Shri. Vijay Thakordas Thakkar as a Member of The Nutan Laxmi Co-op. Housing Soc. Ltd., J.V.P.D. Scheme, Juhu, Mumbai - 400049 and transferred Plot No. 81 and Shares bearing No. 196 to 200 on 01/03/2023 in his name.

The said Shri. Vijay T. Thakkar has misplaced the Original Share Certificate and has requested for issuing a Duplicate Share Certificate and in view thereof I am publishing this Notice in local Newspapers, if any person and/or an institute have any objection to issuance of a Duplicate Share Certificate, may write to undersigned in 8 days from this Notice, thereafter no any claim will be entertained and Duplicate Share Certificate will be issued in due course.

Prashant Uttam Kale
Authorized Officer
The Nutan Laxmi Co-op. Hsg. Soc. Ltd.
J.V.P.D. Scheme, Juhu,
Mumbai - 400049.

Place : Mumbai
Date: 06/03/2023

PUBLIC NOTICE

NOTICE is hereby given that on instructions of our clients, we are investigating the title of Oberoi Realty Limited, a company incorporated under the provisions of the Companies Act, 1956 and having its registered office at Commerz, 3rd Floor, International Business Park, Oberoi Garden City, Off Western Express Highway, Goregaon (East), Mumbai - 400 063 to the premises ("said Premises") more particularly described in the Schedule hereunder written, as our clients are negotiating to purchase the same.

All persons having any share, right, title, estate, interest, claim, objection and/or demand whether by way of sale, transfer, assignment, exchange, allotment, charge, encumbrance, tenancy, sub-tenancy, lease, sub-lease, license, mortgage, inheritance, occupation, possession, share, gift, demise, lien, maintenance, bequest, easement, trust, muniment, covenant, possession, easement, release, relinquishment, or any other method through any agreement, deed, document, writing, conveyance deed, devise, bequest, succession, family arrangement/ settlement, litigation, decree or order of any Court of Law, contracts/agreements, encumbrance, or otherwise whatsoever of any nature whatsoever, in, to or out of the said Premises or any part thereof ("Claims") are hereby requested to make the same known in writing along with complete documentary proof to the undersigned at Messrs. Chimanlal Shah & Co. at Examiner Press Building, 1st Floor, 53 Dalal Street, Fort, Mumbai - 400 001 and by email addressed to kavita@chimanlalshah.com within a period of (Seven) days from the date of publication hereof, failing which, it shall be presumed that no such Claims exists or that the claimant(s) has/have relinquished such Claims and/or such Claims have been waived or abandoned.

SCHEDULE
(Description of the said Premises)
Duplex bearing no. 2103 comprising of two levels, the lower level on the 21st Floor and the upper level on the 22nd Floor total admeasuring approximately 8345 square feet (carpet area) in Tower B of the building known as "Three Sixty West" situated at Annie Besant Road and Sadanand Hasu Tandel Marg, G/South Ward, Worli, Mumbai - 400 025 in the Registration, District and Sub-District of Mumbai City.

Dated this 4th day of March, 2023

For Chimanlal Shah & Co.
Sd/-
Kavita Patwardhan
Partner, Mumbai

HDFC BANK LTD.
We understand your world

HDFC Bank House, Senapati Bapat Marg, Lower Parel (W), Mumbai - 400 013

AUCTION SALE NOTICE

The borrower (s) (whose details are provided in the table herein below), in, and the public, in general, are hereby informed that the below mentioned borrower has defaulted in credit facilities provided by the Bank, and the borrower account holder has not responded to/ complied with the communications and notices sent by HDFC Bank Limited (the Bank) requesting the Borrower to clear his/her dues as per the documents in respect of the below mentioned Loan signed/accepted by the borrower (such documents, collectively Loan Agreement) and therefore defaulted in terms thereof. The Bank has in exercise of its rights as a pledgee, decided to enforce the pledge and therefore hold a public auction of the gold ornaments pledged to the Bank as security for the loan for the purpose of selling the same and realizing / recovering the dues owed by the borrower to the Bank. **Kindly refer the below auctions schedule in the event the auction of any pledged security cannot be conducted or concluded on the date mentioned above. Bank reserves the right to conduct or proceed with the said auction on any subsequent date**

Auctions Date	Loan No.	Borrower's Name	Loan Amount	Address
20/03/2023	73273332	Navesh Subhash Patil	198000	HDFC Bank Ltd. Ground floor, Survey no 265, Mhatre Wadi, Near Railway Station, Virar West - Pin 401303
20/03/2023	73000510	Govind Kumar Jha	153000	
20/03/2023	73591462	Ashwini Ravindrakumar Shingare	140000	
14/03/2023	73714840	Nitin Amrut Dulkar	86000	
20/03/2023	73294104	Sujeet Sudhakar Raut	67900	
20/03/2023	73649931	Rajmani Arvindkumar Yadav	184000	HDFC Bank Ltd. B Wing, 1st floor, Shivkale Arcade, Boisar Tarapur Road Boisar, Pin - 405501
20/03/2023	73271148	Rajmani Arvindkumar Yadav	127000	
20/03/2023	73421634	Bandu Haridas Khade	85000	
20/03/2023	72887842	Mangesh Hareeshwar More	35000	
20/03/2023	73158845	Sandeep Suresh Jadhav	958000	HDFC Bank Ltd., Opera House, Chophattay Branch, Near Sukh Sagar Hotel, Churni Road,
20/03/2023	73285774	Nafisa Rabiya Khan	185000	
27/03/2023	73762408	Suman Acharya	164000	
20/03/2023	73058335	Archana Gopilal Sharma	101713.47	HDFC Bank Ltd. Shop no 30, Ground floor, Vrundavan Shopping Center, Evershine City, Vasai east, Mumbai-401208
20/03/2023	73072363	Deepak Bhagwan Raut	125000	HDFC Bank Ltd Mangesh Bhuvan, Nr Gurudwara, Ambadi Road, Vasai West-401202
20/03/2023	73606096	Sachin Harakhchand Gala	440000	HDFC Bank Ltd Shop No 9, Sheffield Anand Nagar, Dahisar East 400068
20/03/2023	73642087	Sachin Harakhchand Gala	175000	
20/03/2023	73328338	Tushar Dattaram Shedge	350000	HDFC Bank Limited, Shop No.15,16 & 17, Sonal Business Park, Near Garda Circle, MIDC - Dombivli- 421203
14/03/2023	73579125	Imran Easamiya Shaikh	26200	HDFC Bank Ltd. Shop No 11, Ground Floor, Kanakia Zillion, LBS Marg, Kuria West, Mumbai 400070
20/03/2023	73512311	Sneha Swapnil Divekar	176000	HDFC Bank Ltd. Shop No 2 & 3, Runwal Square Building, LBS Road, Veena Nagar, Mulund West, Mumbai 400080
20/03/2023	73594359	Pareesh Patil	556000	HDFC Bank Ltd, Shop No. 14, Ground Floor, Coral Crest, Plot No. 3, Sector 23, Nerul East, Navi Mumbai - 400706
20/03/2023	73594352	Pareesh Patil	137000	
20/03/2023	73675199	Rekha Kacharoo Pagare	103000	
20/03/2023	73084528	Sitlok Pandey	101000	
20/03/2023	73594373	Pareesh Patil	65000	
14/03/2023	72849055	Sachin Shamrao Patil	500000	HDFC Bank Ltd; Shop No 3-6, Plot No. 59, Riddhi Siddhi Heights, Sector 19, Airoli, Navi Mumbai - 400 708.
20/03/2023	73102798	Valsala Sankaranarayana	349000	170/71 Anchorage Bldg, Central Avenue Road, Near Ambdekar Garden, Chembur East, Mumbai 400 071.
20/03/2023	73102753	Valsala Sankaranarayana	290000	
20/03/2023	73102844	Valsala Sankaranarayana	262000	
20/03/2023	73401800	Aakanksha Mihir Chandan	214000	
20/03/2023	73021772	Chirag Rameshchandra Sheth	131000	
20/03/2023	73039613	Mahendra Y Chalvadi	64000	
14/03/2023	73296959	Pradeep Sahebrao Gholap	61000	
14/03/2023	72844208	Nilesh H Khane	305000	HDFC BANK, Jain poly Clinic MIDC colony Plot p25 Mohopada Rasayani 410222
20/03/2023	73386246	Jitendra Singh	44000	
20/03/2023	73208417	Deepak Kumar Tiwari	47000	Shop No.38 & 39, Patel Heritage, Plot No. 15 & 17, Sector 7, Kharghar, Navi Mumbai-410210
20/03/2023	73057647	Deepak Kumar Tiwari	46800	
20/03/2023	73067784	Deepak Kumar Tiwari	25800	
14/03/2023	73692602	Krutika Kashinath Parab	66000	HDFC Bank Ltd, Ground Floor, Shubham Palace, Sector 15, Main Road, Koparkhairane, Navi Mumbai - 410206
20/03/2023	73287176	Pawan Bharat Sharma	55600	
20/03/2023	73528730	Liladhar Shriram Chopade	258000	HDFC BANK LTD, Malati Residency Chs Shop No 1 To 4 Plot No 44 Near Rupali Talkies Mch Society Old Panvel Navi Mumbai 410206.
20/03/2023	73296609	Mahendra Y Chalvadi	57000	
20/03/2023	73089302	Mahendra Y Chalvadi	45000	
27/03/2023	73236268	Asif Shafi Shaikh	42580	HDFC BANK LTD, Amaltas CHS, Juhu, Versova Link Road, Andheri West, Mumbai 400053
20/03/2023	73537013	Salma Aslam Bakhed	190000	H2, Poonam Complex, 89-93 Co-Op. Hsg. Soc. Ltd, Bldg No.92, Shanti park Mira Road, Mira Road East, Mumbai 401107
20/03/2023	72864817	Nareesh Partap Parpala	116000	HDFC Bank Ltd Radha Raman Building, Babu Bagwe Road, Kanderpada, Near Dahisar Bridge, Dahisar-west Mumbai-400068
24/03/2023	73607646	Bharati Suresh Hathiramani	94000	
14/03/2023	73582638	Rizwanahmad Abdulkarim Chaudhary	38000	HDFC BANK LTD., Heena Gaurav Heights, S. V. Road, Kandivali (West) Mumbai 400067
20/03/2023	73743971	Rahul Ashok Saha	183000	Ganapati Tower, Thakur Village, Kandivali East, Mumbai 400101
20/03/2023	73886229	Rahul Ashok Saha	62500	
14/03/2023	9275770	Umesh Dhondu Jadhav	59000	
27/03/2023	72879282	Babita Dilip Chauhan	103549	Shop No 10/11/12, Vaibhav Palace, Near Mega mall, Oshiwara, Jogeshwari West, Mumbai 400012.
20/03/2023	73635278	Kaushikkumar Gandhi	210000	KRISHNA REGENCY, shop No 5-5A, Sunder Nagar, Near Dalmaj College, malad West, Mumbai 400064.
24/03/2023	73610322	Nagmebegum Shaikh	127000	
14/03/2023	72854346	Tripti Nimesh Pandya	158014	HDFC Bank Ltd, Prudential Building, Ground Floor, Hiranandani Business Park, Powai, Mumbai-400076
20/03/2023	72965333	Ashwinkumar Suryakant Gaikwad	93000	

The auction shall be conducted on an AS IS WHERE and the AS IS WHAT IS basis and the Bank is not making and shall not make any representations or warranties as regards the quality, purity, caratage, weight or valuation of the said gold ornaments. It shall be the sole and absolute responsibility of the potential purchasers to verify, examine and satisfy themselves about the quality, purity, caratage, weight or valuation of the said gold ornaments prior to placing their bids and for such purpose it shall be open to potential purchasers to examine, at their sole cost and expense, and at the address set out hereinabove, the gold ornaments whether with or without expert advice 45 minutes prior to the time stipulated for the conduct of the auction. All bids shall be subject to such minimum reserve price as the Bank may deem fit to fix in this regard. The auction process and the sale (if any) pursuant to such auction shall be subject to such further terms and conditions as the Bank may at its sole discretion deem fit to impose. If the borrower(s) mentioned above pays the amount due to the bank in terms of the Loan agreement in his individual loan account in full before the auction as mentioned above, the pledged ornaments securing the said loan may be withdrawn by the bank from the said auction without any further notice. Please note that it is the absolute discretionary power of the undersigned authorized officer of the Bank, either to postpone or to cancel the auction proceedings without prior notice and without assigning any reason therefor and to reject any or all the bids or offers without assigning any reason for the same.

Date : 06.03.2023
Place : Mumbai

Sd/-
Authorized Officer
HDFC BANK LTD.

CITIZEN CREDIT CO-OPERATIVE BANK LTD
(A Scheduled Multiple Bank)

Registered Office: CITIZEN CREDIT CENTRE, CTS No. 236, Marve Road, Orlem, Malad West, Mumbai - 400 064.

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of CITIZEN CREDIT CO-OPERATIVE BANK LTD., under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 01.06.2021 under Section 13(2) of the said Act, calling upon the Mortgages/Borrowers/Guarantors, Mr. Stevan Rajaram Jina Loan a/c no 209003661000006, Mr. Raju R Pikkavanti and Mr. Dhiraj Dilip Deshmukh, to repay the amount mentioned in the Notice being Rs. 24,47,735.68 (Rupees Twenty Four Lakhs Forty Seven Thousand Seven Hundred Thirty Five and Paise Sixty Eight), which represents the principal plus interest due as on 31.05.2021 together with further interest at the contractual rate and all costs, charges and expense incurred and to be incurred till date of payment within 60 days from the date of receipt of the said Notice.

The Mortgages/Borrowers/Guarantors mentioned herein above having failed to repay the amount, Notice is hereby given to the Borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 2nd day of March of the year 2023.

The Mortgages/Borrowers/Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CITIZEN CREDIT CO-OPERATIVE BANK LTD., for an amount of Rs. 24,47,735.68 (Rupees Twenty Four Lakhs Forty Seven Thousand Seven Hundred Thirty Five and Paise Sixty Eight), due as on 31.05.2021, together with further interest at the contractual rate and expenses, costs & charges etc. incurred and to be incurred thereon w.e.f. 01.06.2021 until the date of payment.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY
Flat No. 604, 6th floor, Gurumauli Niwas, Gut No. 216/1/K, House Property No. GHA-GHO-0169-0002, Village Rabale, Gothwadi, Navi Mumbai, Dist Thane - 400 701 admeasuring 58 sq. ft. Built up area (Owned by Mr. Stevan Rajaram Jina)

Sd/-
Authorized Officer
CITIZEN CREDIT CO-OPERATIVE BANK LTD.

Date: 02.03.2023
Place: Mumbai

BRIHANMUMBAI MAHANAGARPALIKA
(Hydraulic Engineer's Department)
No. DyHE/PPC/9046/Panjarpur of 02.03.2023

e-TENDER NOTICE

The Commissioner of Municipal Corporation of Greater Mumbai invites online tenders for the following works on "Item Rate Basis" from the eligible bidders. The Bid Start Date & time and Bid End Date & time is specified in the detailed tender notice on M.C.G.M.'s website under Tender section.

Sr. No.	Bid no.	Name of the work
1.	7200049056	Supply of bearings for pumps and motors at Pumping Station, Panjarpur..

The Intending tenderers shall visit the Municipal website at <http://portal.mcgm.gov.in> for further details of the tender.

Sd/-
Executive Engineer
(M & E) Panjarpur

PRO/2997/ADV/2022-23
Avoid Self Medication

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRITHVI RESIDENCY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Prithvi Residency Private Limited
2. Date of incorporation of corporate debtor	13/09/2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2010PTC207560
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 612, B2B, Centre Cabin B, 6th Floor, Bhd. Malad Industrial Estate, Kachpada, Malad West Mumbai - 400064
6. Insolvency commencement date in respect of corporate debtor	March 3rd, 2023 (Copy of the order received by IIP on March 3rd, 2023)
7. Estimated date of closure of insolvency resolution process	August 30th, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Jayesh Natvarlal Sanghrjaka Reg. No.: IBBI/PA-001/IP-P00216/2017-2018/10416 AFA No. AA/1/0416/02/091023/104574 valid till October 09, 2023
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 405 - 407, Hind Rajasthan Building, Daeer East, Mumbai - 400014 Email id: jayesh@bandoo.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Incorp Restructuring Services LLP (Formerly known as M/s Viny and Keshava Resolution Professionals LLP), 405-407 Hind Rajasthan Building Daeer, Mumbai - 400014 Correspondence e-mail id: corp.prithvi@gmail.com
11. Last date for submission of claims	March 17th, 2023 (14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/download/downloads.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Prithvi Residency Private Limited on March 3rd, 2023 vide order, CP (IB) No.656/MB-IV/2022. (Date of receipt of order by Interim Resolution Professional is March 3rd, 2023). The creditors of Prithvi Residency Private Limited, are hereby called upon to submit their claims with proof on or before March 17th, 2023 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. **Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-
Jayesh Natvarlal Sanghrjaka
Interim Resolution Professional of Prithvi Residency Private Limited
Registration Number: IBBI/PA-001/IP-P00216/2017-2018/10416
AFA No. AA/1/0416/02/091023/104574 valid till October 09, 2023
Incorp Restructuring Services LLP (Formerly known as M/s Viny and Keshava Resolution Professionals LLP),
Registration Number: IBBI/PE/0129
Correspondence Address: 405-407 Hind Rajasthan Building Daeer, Mumbai - 400014
Date: March 6th, 2023
Place: Mumbai

PUBLIC NOTICE

NOTICE is hereby given that our client is negotiating with **Victoria Enterprises Limited (formerly known as Downtown Trading and Investments Limited)**, having its registered office address at "Vaibhav Chambers",Bandra-Kurla Complex, Bandra (East), Mumbai- 400 051 ("Owner"), for the purchase of the office premises more particularly described in the **SCHEDULE** hereunder written ("the said Premises") with a clear and marketable title, free from all encumbrances and claims and with vacant possession.

All persons having any claim against or in respect of the said Premises or any part thereof by way of sale, exchange, mortgage (equitable or otherwise), gift, trust, inheritance, family arrangement, partition, partnership, maintenance, bequest, possession, lease, tenancy, license, lien, charge, pre-emption rights, pledge, power of attorney, guarantee, easement, loans, advances, its lenders, injunction or attachment, or under any decree, order or award passed by any Court of Law, Tribunal, Revenue or Statutory Authority or arbitration or otherwise whatsoever are hereby requested to notify the same in writing to us with supporting documentary evidence at the address mentioned hereinbelow also with a copy to email address mentioned hereinbelow within 14 (fourteen) days from the date hereof, failing which, the claim or claims, if any, of such persons shall be deemed to have been waived and / or abandoned and not binding in any manner whatsoever and our client shall proceed with the transaction.

THE SCHEDULE ABOVE REFERRED TO: ("the said Premises")

- Office No. 1, admeasuring 329 square meters (RERA carpet area), on the ground floor, in the building known as "Pittie Chambers".
- Office No. 2, admeasuring 338.08 square meters (RERA carpet area), on the ground floor, in the building known as "Pittie Chambers".
- Office No. 101, admeasuring 213.08 square meters (RERA carpet area), on the 1st floor, in the building known as "Pittie Chambers".
- Office No.102, admeasuring 253.11 square meters (RERA carpet area), on the 1st floor, in the building known as "Pittie Chambers".
- Office No.301, admeasuring 420.76 square meters (RERA carpet area), on the 3rd floor, in the building known as "Pittie Chambers".
- Office No. 302, admeasuring 448.31 square meters (RERA carpet area), on the 3rd floor, in the building known as "Pittie Chambers".
- Office No. 601, admeasuring 450.15 square meters (RERA carpet area), on the 6th floor, in the building known as "Pittie Chambers".
- Office No. 602, admeasuring 420.86 square meters (RERA carpet area), on the 6th floor, in the building known as "Pittie Chambers".

The building "Pittie Chambers" standing on all that piece and parcel of land bearing Survey No. 174, Hissa No. 1 admeasuring 2230.8 square meters (as per CTS records) and bearing C. T. S. No. 7243-A of Village Koli Kalyan, in the Registration Sub-District of Bandra, District Mumbai Suburban.

Dated this 06th day of March, 2023.

LAW POINT
ADVOCATES & SOLICITORS
301, Vaibhav Chambers, 3rd Floor, Bandra-Kurla Complex, Opp. Income Tax Office, Central (East), Mumbai-400 051.
Email : response@lawpointindia.com